

*Item No. 11*

FIR No. 428/20

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

25.08.2020

Present: Learned APP for the State through V/C

*Shri Kushal Dahiya*, learned remand advocate through V/C  
IO through V/C

Accused is stated to be in J/C (not produced from J/C)

*Court is convened through V/C (CISCO WEBEX) from residence office.*

It is stated by the IO that FSL result is still waited.

Heard. File perused.

Put up the matter on 09.09.2020 for consideration.

Jail Superintendent is directed to produce the accused through V/C on the next date of hearing.

(Babita Puniya)  
MM-06, West District  
Tis Hazari Court, Delhi  
25.08.2020

बबीता पूनिया  
Ms. BABITA PUNIYA  
महानगर दण्डाधिकारी न्यायालय-06  
Metropolitan Magistrate-06  
जिला परिषद, कमरा नं. 306 टिस हजारी  
West District Room No 306 Tis  
हजारी न्यायालय

Item No. 2

*Yogesh Panwar vs. Manisha Panwar*

PS: Hari Nagar  
CC No. 7314/2019

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

25.08.2020

Present: None

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 19.12.2020 for purpose fixed.

Fresh notice be issued to all the concerned parties for the next date of hearing.

(Babita Puniya)  
MM-06, West District  
Tis Hazari Court, Delhi  
25.08.2020

बबीता पुनिया  
Ms. BABITA PUNIYA  
महानगर दफ्तराधिकारी न्यायालय-०६  
Metropolitam Magistrate  
जिला परिषद, कमरा नं. ३६  
District Court No. 36  
Tis Hazari Courts, Delhi

Item No. 23

*State vs. Sudhir @ Deepu*

FIR No. 229/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

25.08.2020

Present: Learned APP for the State through V/C  
*Shri S. C. Verma*, learned counsel for the accused

*Court is convened through V/C (CISCO WEBEX) from residence office.*

It is stated by the learned counsel for the accused that all the prosecution witnesses except the MHC (M) have already been examined. He further stated that he shall admit the registers of the MHC (M) under section 294 Cr.P.C.

Heard. File perused.

At request, put up on 26.08.2020 for remaining PE/further proceedings.

(Babita Puniya)  
MM-06, West District  
Tis Hazari Court, Delhi  
25.08.2020

बबीता पुनिया  
Ms. BABITA PUNIYA  
महानगर दण्डाधिकारी न्यायालय-06  
Metropolitan Magistrate-06  
जिला पश्चिम, कमरा नं. 35  
West District Court Room No. 35  
तिहजारी न्यायालय  
25.08.2020

*State vs. Dharmender s/o Shri Mahesh & Anr*

FIR No. 101/2020  
PS: Mundka  
U/sec. 186/353/307/34 IPC

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

25.08.2020

Present: Learned APP for the State through V/C  
Accused *Dharmender* produced from Central Jail No. 3  
Accused *Romil* not produced from J/C  
*Shri Kushal Dahiya*, learned remand advocate through V/C

*Court is convened through V/C (CISCO WEBEX) from residence office.*

Heard. File perused.

Jail Superintendent is directed to produce the accused *Romil* through V/C on the next date of hearing.

Put up on 30.08.2020 for further proceedings.

IO to also join the proceedings on the next date of hearing.

  
(Babita Puniya)  
MM-06, West District  
Tis Hazari Court, Delhi  
25.08.2020

*Item 20*

*State vs. Gaurav Tyagi*

**FIR 62/2009**  
**PS: Hari Nagar**

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

25.08.2020

Present: Learned APP for the State through V/C  
*Shri Piyush Gupta*, learned counsel for the accused

*Court is convened through V/C (CISCO WEBEX) from residence office.*

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence.

It is stated by the learned counsel for the accused that complainant has expired. He further stated that matter has already been settled.

Heard. File perused.

Let death verification report of complainant be called through SHO concerned for 15.09.2020.

(Babita Puniya)  
MM-06, West District  
Tis Hazari Court, Delhi

25.08.2020

बबीता पुनिया

Ms. BABITA PUNIYA

महानगर दण्डाधिकारी न्यायालय-06  
Metropolitan Magistrate-06  
जिला परिषद, कमरा नं. 35, 1<sup>st</sup> फ्लोर, 1<sup>st</sup> फ्लोर  
West District, Room No. 35, 1<sup>st</sup> Floor  
जिस हजारी न्यायालय, दिल्ली  
Tis Hazari Courts, Delhi

*State vs. Virat & Anr*

PS: Hari Nagar  
FIR No. 117/2019

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

25.08.2020

Present: Learned APP for the State through V/C  
Accused *Virat* produced from Central Jail No. 3  
Accused *Sumit* not produced from J/C  
*Shri Kushal Dahiya*, learned remand advocate through V/C

*Court is convened through V/C (CISCO WEBEX) from residence office.*

Concerned Jail Superintended is directed to produce the accused namely *Sumit* on the next date of hearing.

Put up on 30.08.2020 for further proceedings.

(Babita Puniya)  
MM-06, West District  
Tis Hazari Court, Delhi  
25.08.2020

बबीता पूनिया  
Ms. BABITA PUNIYA  
महानगर दफ्तराधिकारी न्यायालय  
Metropolitan Magistrate  
जिला पश्चिम, कमरा नं. 35  
West District Court No. 35  
दिल्ली  
25/08/2020

Item No. 1

*State vs. Rakesh Kumar*

FIR No. 605/2015

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

25.08.2020

Present: Learned APP for the State through V/C  
Accused *Rakesh* is absconder  
None for rest accused persons

*Court is convened through V/C (CISCO WEBEX) from residence office.*

File perused.

Put up on 19.12.2020 for purpose fixed.

  
(Babita Puniya)  
MM-06, West District  
Tis Hazari Court, Delhi  
25.08.2020

बबीता पूनिया  
Ms. BABITA PUNIYA  
महानगर दण्डाधिकारी न्यायालय-06  
Metropolitam Magistrate-06  
जिला परिषद, कमरा नं. 355, तृतीय मंजिल  
V. District, Room No. 355, Third Floor  
ए. हाजरी न्यायालय, दिल्ली  
25.08.2020

Mohd. Abdullah vs. HC Satya Narain (Tihar Jail)

CC No.85152/16  
PS: Hari Nagar

25.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None.

**Court is convened through VC (CISCO Webex) from residence office.**

Application perused.

As per application, complainant is running in JC.

In view of the same, Jail Superintendent is directed to produce the accused through VC on 26.08.2020.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
25.08.2020

State vs. Yogesh

FIR No.316/2020

PS: Mundka

25.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Accused Yogesh is stated to be in JC.

Rest accused persons are stated to be "not arrested".

**Court is convened through VC (CISCO Webex) from residence office.**

File perused.

Let previous order be complied afresh for NDOH.

Put up on 26.08.2020 for further proceedings.

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(Babita Puniya)

MM-06/West District  
Tis Hazari Courts/Delhi

25.08.2020

State vs. Asif

E-FIR No.00036643/18  
PS: Hari Nagar

25.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
None for accused.

**Court is convened through VC (CISCO Webex) from residence office.**

File perused. Perusal of file reveals that accused is sent to face trial for the offence punishable under section 411 IPC which is compoundable within the scheme of Cr.P.C. Therefore, let court notice be issued to the complainant/owner of stolen property to join the proceedings through VC or appear in person on NDOH.

Let accused be also summoned with direction to join the proceedings on NDOH through VC/whatsapp.

IO to also join the proceedings through VC. He is also directed to ensure the presence of complainant and accused on the next date of hearing.

Put up on 05.09.2020 before Lok Adalat.

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(Babita Puniya)

MM-06/West District  
Tis Hazari Courts/Delhi  
25.08.2020

Untrace Report

FIR No.225/19  
PS: Mundka

25.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

**Court is convened through VC (CISCO Webex) from residence office.**

Process not issued by the Ahlmad. He is warned to be careful in the future.

Let previous order be complied afresh for next date of hearing.

Put up for further proceedings on 08.09.2020.

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(Babita Puniya)

MM-06/West District  
Tis Hazari Courts/Delhi  
25.08.2020

State vs. Romil & Dharmender

FIR No.99/2020

PS: Mundka

25.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
Accused Dharmender produced from Jail No.3 through VC.  
Accused Romil not produced from JC.

**Court is convened through VC (CISCO Webex) from residence office.**

Jail Superintendent is directed to produce the accused Upendar on the NDOH through VC.

Put up on 30.08.2020 through VC for further proceedings.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
25.08.2020

State vs. Naresh @ Ganja

FIR No.562/19  
PS: Hari Nagar

25.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Accused Naresh @ Ganja not produced from JC.

**Court is convened through VC (CISCO Webex)**

**from residence office.**

File perused.

Jail Superintendent is directed to produce the accused on the NDOH through VC.

Put up for further proceedings on 04.09.2020.

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(Babita Puniya)

MM-06/West District  
Tis Hazari Courts/Delhi  
25.08.2020

State vs. Upender

FIR No.67/2020  
PS: Mundka

25.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Accused Upender not produced from JC.

**Court is convened through VC (CISCO Webex)**

**from residence office.**

File perused.

Jail Superintendent is directed to produce the accused on the NDOH through VC.

Put up for further proceedings on 04.09.2020.

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(Babita Puniya)

MM-06/West District  
Tis Hazari Courts/Delhi

25.08.2020

25.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Accused Upender not produced from JC.

Accused Anand is stated to be on bail.

**Court is convened through VC (CISCO Webex)**

**from residence office.**

Jail Superintendent is directed to produce the accused Upender on the NDOH through VC.

Let accused Anand be summoned with direction to join the proceedings on NDOH through VC/whatsapp.

Put up for further proceedings on 04.09.2020.

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(Babita Punya)

MM-06/West District

Tis Hazari Courts/Delhi

25.08.2020

25.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
Ld. Counsel for complainant through VC.  
None on behalf of Jail Superintendent, Tihar Jail.

**Court is convened through VC (CISCO Webex) from residence office.**

It is stated by the Ld. Counsel that he has not received the copy of status report filed on behalf of Jail Superintendent.

Heard.

Let same be supplied to Ld. Counsel through whatsapp.

Put up for consideration on 26.08.2020.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
25.08.2020

25.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

**Court is convened through VC (CISCO Webex)  
from residence office.**

Process not received back.

Let previous order be complied afresh for next date of hearing i.e. 31.08.2020.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
25.08.2020

Mahavir Singh vs. Joginder Singh

CC No.557/1/2012  
PS: MUndka

25.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Complainant through VC.

**Court is convened through VC (CISCO Webex) from residence office.**

File perused. Perusal of file reveals that matter is listed for arguments on the point of summoning.

At request, put up for purpose fixed on 19.12.2020

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(Babita Puniya)

MM-06/West District  
Tis Hazari Courts/Delhi  
25.08.2020

25.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Accused not produced from JC.

Sh. S.C. Verma, Ld. LAC for accused through VC.

**Court is convened through VC (CISCO Webex)  
from residence office.**

File perused. Perusal of file reveals that matter is at the stage of PE.

Jail Superintendent is directed to produce the accused on the NDOH through VC.

Put up on 08.09.2020 for PE.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
25.08.2020

Hari Chand vs. Pram Prakash Chhasta

CC No.8812/16  
PS: Mundka

25.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None.

**Court is convened through VC (CISCO Webex)  
from residence office.**

File perused. Perusal of file reveals that matter is listed for arguments on the point of summoning, however, none has appeared on behalf of complainant. Therefore, matter stands adjourned.

Put up on 30.08.2020 for purpose fixed.

BABITA  
PUNIYA

(Babita Puniya)

MM-06/West District  
Tis Hazari Courts/Delhi  
25.08.2020

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25.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Fresh charge-sheet received through Ld. Duty MM. It be checked and registered as per rules.

Present: Ld. APP for State through VC.

Accused persons are stated to be on police bail.

IO/HC Balram through VC.

**Court is convened through VC (CISCO Webex) from residence office.**

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

Since accused persons are sent to face trial for the offence punishable under section 323/341/506 IPC which are compoundable within the scheme of Cr.P.C. Therefore, let court notice be issued to the complainant to join the proceedings through VC or appear in person on NDOH.

IO to also join the proceedings through VC. He is also directed to ensure the presence of complainant and accused persons on the next date of hearing.

Put up on 05.09.2020 before Lok Adalat.

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2020.08.25  
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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
25.08.2020

State vs. Abdul Wahid

E-FIR No.005881/2020  
PS: Hari Nagar

25.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Fresh charge-sheet received through Ld. Duty MM. It be checked and registered as per rules.

Present: Ld. APP for State through VC.

Accused is stated to be in JC.

IO/HC Balram through VC.

**Court is convened through VC (CISCO Webex) from residence office.**

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

Since accused is sent to face trial for the offence punishable under section 379/411/34 IPC which are compoundable within the scheme of Cr.P.C. Therefore, let court notice be issued to the owner of stolen property/complainant to join the proceedings through VC or appear in person on NDOH.

IO to also join the proceedings through VC. He is also directed to ensure the presence of owner of stolen property/complainant on the next date of hearing.

Jail Superintendent is directed to produce the accused on NDOH through VC.

Put up on 05.09.2020 before Lok Adalat.

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(Babita Puniya)

MM-06/West District  
Tis Hazari Courts/Delhi

25.08.2020

25.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Fresh charge-sheet received through Ld. Duty MM. It be checked and registered as per rules.

Present: Ld. APP for State through VC.

Accused is stated to be in JC.

IO/HC Balram through VC.

**Court is convened through VC (CISCO Webex) from residence office.**

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

Since accused is sent to face trial for the offence punishable under section 411 IPC which is compoundable within the scheme of Cr.P.C. Therefore, let court notice be issued to the owner of stolen property/complainant to join the proceedings through VC or appear in person on NDOH.

IO to also join the proceedings through VC. He is also directed to ensure the presence of owner of stolen property/complainant on the next date of hearing.

Jail Superintendent is directed to produce the accused on NDOH through VC.

Put up on 05.09.2020 before Lok Adalat.

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by BABITA  
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Date:  
2020.08.25  
15:28:12

(Babita Puniya)

MM-06/West District  
Tis Hazari Courts/Delhi

25.08.2020

State vs. Yaseen

FIR No.558/19  
PS: Hari Nagar

25.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Fresh charge-sheet received through Ld. Duty MM. It be checked and registered as per rules.

Present: Ld. APP for State through VC.

Accused is stated to be on police bail.

IO/HC Balram through VC.

**Court is convened through VC (CISCO Webex) from residence office.**

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let accused be summoned through IO concerned for NDOH.

Put up before pre lok adalat on 03.09.2020.

BABITA  
PUNIYA

(Babita Puniya)

MM-06/West District  
Tis Hazari Courts/Delhi

25.08.2020

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signed by  
BABITA  
PUNIYA  
Date:  
2020.08.25  
15:28:01

State vs. Dharmender

FIR No.311/2020  
PS: Mundka

25.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Fresh charge-sheet received through Ld. Duty MM. It be checked and registered as per rules.

Present: Ld. APP for State through VC.

Accused is stated to be in JC.

**Court is convened through VC (CISCO Webex) from residence office.**

Heard. File perused.

Put up for consideration on 09.09.2020.

BABITA  
PUNIYA

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BABITA  
PUNIYA  
Date:  
2020.08.25  
15:27:45  
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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
25.08.2020

State vs. Sakvir Khan @ Samrat & Ors.

FIR No.528/19  
PS: Hari Nagar

25.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Fresh charge-sheet received through Ld. Duty MM. It be checked and registered as per rules.

Present: Ld. APP for State through VC.

Accused persons are stated to be in JC.

Court is convened through VC (CISCO Webex) from residence office.

Heard. File perused.

Put up for consideration on 09.09.2020.

BABITA  
PUNIYA

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BABITA  
PUNIYA  
Date:  
2020.08.25  
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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
25.08.2020